

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:2277

ANSWERED ON:29.07.2016

Recognition/De-Recognition of Medical Colleges

Chavan Shri Harishchandra Deoram;Devi Smt. Rama;Dhruvanarayana Shri Rangaswamy;Jadhav Shri Sanjay Haribhau;Khaire Shri Chandrakant Bhaurao;Patil Shri Kapil Moreshwar;Tadas Shri Ramdas Chandrabhanji

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of the rules and regulations governing permission/renewal of permission to both the Government and Private medical colleges in the country and the names of medical colleges which were denied permission during the last three years, State/UT-wise;

(b) whether a number of medical colleges in the country are functioning without any proper permission/renewal of permission, proper infrastructure/facilities, faculties, etc.;

(c) whether the medical colleges in the country have been found violating the rules and regulations and forcing the students to pay capitation fee/donation etc., for medical seats;

(d) if so, the details thereof, State/UT wise and the action taken against such colleges and the members/officials of Medical Council of India (MCI); and

(e) the steps taken by the Government to protect the future of students of such banned/de-recognized medical colleges in the country?

**Answer**

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE  
(SHRI FAGGAN SINGH KULASTE)

(a) & (b): Permission to medical colleges is governed by Section 10 (A) of IMC Act, 1956. Permission for establishment/ renewal permission to a medical college is granted by Central Government on the basis of recommendation by Medical Council of India (MCI) after assessment as per Minimum Standard Requirements under the MCI Regulations, 1999. The permission is initially granted for one year and is renewed on yearly basis subject to verification of achievements of annual targets. Medical Colleges which fail to meet the minimum standards are not given permission/renewal permission.

State/UT-wise names of medical colleges which were denied permission during last three years, State/UT-wise is annexed.

(c) & (d): The matter relating to irregularities in fee and admission comes under the purview of the State Governments and as such no data is maintained centrally.

The fee structure in Medical Colleges is decided by a committee set up by the respective State Government under the chairmanship of a retired High Court judge. It is for the Committee to decide whether the fee proposed by an institute is justified and the fee fixed by the Committee is binding on the institute. It can take action on complaints received against colleges.

(e): Medical Council of India displays the list of Medical Colleges on its website which are recognized and permitted to take admission with intake capacity in UG and PG courses. The Central Government also uploads the list/letters of permissions issued to medical colleges in a particular academic session. The students are advised to check the websites of MCI/College prior to taking admission in any medical college.